

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 08**  
**(IB)-1504(PB)/2019**

**IN THE MATTER OF:**

Corporation Bank

v.

Patna Highway Projects Ltd.

.... Applicant/petitioner

.... Respondent

**SECTION:**

**Under Section 7 of CIRP**

**Order delivered on 04.06.2021**

**CORAM:**

**MS. MANORAMA KUMARI**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Gaurav Arora, and Ms. Srishti Kapoor, Advs. for  
RP

Mr. Vikram Nankani, Sr. Adv. with Mr. Arijit  
Mazumdar, Ms. Akanksha Kaushik, Advs.

Mr. Prateek Kumar, Ms. Raveena Rai and Mr. Rohit  
Ghosh, Advs. for R-3 (Successful Resolution Applicant)

**ORDER**

The Registry as well as the Applicant is directed to issue notice to the Respondent.

Since, the learned lawyer on behalf of RP and successful Resolution Applicant are present, the notice to RP and successful Resolution Applicant is waived.

The Respondents are directed to file reply

*Admission*

Meanwhile, if the copy of the application is not furnished to the Respondents, the Applicant is directed to furnish the copy to the appearing Respondents either by way of mail or by post.

List the matter on 06.07.2021

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**(MANORAMA KUMARI)**  
**ACTG. PRESIDENT**

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**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

04.06.2021  
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